

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of May, 2022 (23.5.2022 to 27.5.2022) (through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
24.5.2022 Tuesday At 10.30 A.M. Misc. Petitions	1.	252/MP/2021	HVPNL	Petition under Section 79(1)(f) and 79(1)(c) read with Section 158 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and seeking reference to arbitration of inter-state dispute between the Petitioner being the State of Haryana and the Respondent being the Union Territory Chandigarh with respect to the recovery of an amount of Rs.11,15,64,277.30, i.e. the cost of 15.8 crores units of pilfered electricity at the then prevalent rates along with compound interest @18% till the date of payment (On admission).
	2.	259/MP/2021	SBSRPCEP L	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, seeking deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner. (On admission).
	3.	265/MP/2021	ADTL	Petition invoking Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compensation/ relief for the additional expenditure incurred by the Petitioner during the construction of the Project due to certain Change in Law and Force Majeure events, as per the applicable provisions of Transmission Service Agreement dated 22.9.2015. (On admission).
	4.	269/MP/2021	SPDC (AP)L	Petition under Sections 79(1) (b), (c) and (k) of the Electricity Act, 2003 seeking approval of the terms of the Tripartite Power Sale Agreement dated 1.12.2021 between SECI, APDISCOMS and GoAP, for purchase of 7000MW solar power with an annual ceiling quantum of 17000 MU for 25 years. (On admission).
	5.	282/MP/2021	RKMPPL	Petition under Section 79(1) (b),79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3,11.5.4,12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; (iii) additional interest; and for furnishing of Letter of Credit as payment security mechanism(On admission)..
	6.	67/MP/2022	ACME Jaipur	Petition under Section 142 read with Section 79(1) (f) and Section 79(1)(k) of the Electricity Act, 2003 for seeking urgent direction(s) and action against Respondent No.1 Madhya Pradesh Power Management Company Limited for being in non-compliance of the specific and express directions/orders of this Commission dated 20.8.2021 in Petition No. 373/MP/2020 and the provisions of the Electricity Act, 2003, and seeking issuance of directions against the Respondent No. 1 to comply with the unequivocal directions of this Commission (On admission) .
	7.	99/MP/2022	LBTL	Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest over the Petitioner's Assets in favour of Respondent No. 2 (as the Security Trustee acting for the benefit of the Lenders) in respect of the Petitioner's Transmission Project.
	8.	25/MP/2020	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreements dated 17.03.2010 and 21.03.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli pursuant to liberty granted in Order dated 16.05.2019 in Petition No. 284/MP/2018.
	9.	105/TL/2022	GTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure,

				Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Gadag Transmission Limited
	10.	106/AT/2022	GTL	Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System "Transmission Scheme for Solar Energy Zone in Gadag (2500 MW), Karnataka -Part A" being established by Gadag Transmission Limited.
	11.	30/TL/2022	KTL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of inter-State transmission licence to Kallam Transmission Limited.
	12.	48/TL/2022	PSTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Powergrid Sikar Transmission Limited (Formerly, Sikar New Transmission Limited)
	13.	50/TL/2022	PASTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Powergrid Aligarh Sikar Transmission Limited (Formerly, Sikar-II Aligarh Transmission Limited)
	14.	69/TL/2022	PSITSL	Application under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of separate Transmission Licence for implementation of scope of work as detailed in the Petition through Regulated Tariff Mechanism (RTM) mode to Power Grid Southern Interconnector Transmission System Limited.
26.5.2022 Thursday At 10.30 A.M. Misc. Petitions	1.	187/MP/2021	MSEDCL	Petition under Section 94(1)(g) of the Electricity Act, 2003 read with Regulation 76 and 77 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 ("CERC Tariff Regulations 2019"), and read with Regulation 111, 112 and 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions from the Commission to Respondent IPP's for providing rebate in fixed charges, interest free deferment of capacity charges and reduced late payment surcharge on account of covid-19 pandemic in view of the ministry of power Notification dated 15.5.2020/16.5.2020 (On admission)..
	2.	185/MP/2021	RKM PPL	Petition under Section 79 (1)(b), 79 (1)(f) and 79 (1)(k)of the Electricity Act, 2003,read with Article 8.6.7 of the PPA dated 15.3.2016 executed between the RKM Powergen Private limited (hereinafter referred to as 'Petitioner') and the Uttar Pradesh Power Corporation Limited (hereinafter referred to as 'UPPCL/ Respondent No.1'),imploring this Commission to direct the Respondent No. 1 to make payments, to the Petitioner of the amounts outstanding in terms of the PPA on account of Late Payment Surcharge; and reimbursement of the illegally deducted penalty for short supply of power. (On admission).
	3.	186/MP/2021	DGVCL	Petition under Section 79 (1) (c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012(On admission).
	4.	29/MP/2022	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 19.12.2017 in Petition No. 229/MP/2016 and Order dated 6.1.2020 in Petition No. 208/MP/2018; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 19.12.2017 in Petition No.

				229/MP/2016 and Order dated 6.1.2020 in Petition No. 208/MP/2018(On admission).
5.	32/MP/2022 alongwith I.A. No.33/2022	DBPL		Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for recovery of amounts payable by the Respondent to the Petitioner against the Monthly Bills and the Late Payment Surcharge thereon under the Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondent(Interlocutory application for interim order/directions) (On admission) .
6.	78/MP/2022 alongwith I.A. No. 9/2022	MSEPL		Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of Power Purchase Agreement dated 3.7.2020 executed between M/s Masaya Solar Energy Private Limited and Solar Energy Corporation of India Ltd. inter alia seeking extension of time for achieving Financial Closure, Land Acquisition and extension of the Scheduled Commissioning Date of the 300 MW solar power project in terms of Power Purchase Agreement dated 3.7.2020, on account of the Force Majeure event beyond the reasonable control of the Petitioner, i.e., inordinate delay/time taken by the Government of India in allowing the Petitioner's Foreign Direct Investment application(Interlocutory application for interim ex-parte relief)(On admission) .
7.	129/MP/2022	AP&NRL		Petition under 79 (1)(b) and (f) for approval of the discount in tariff on account of allocation of coal linkage under the SHAKTI Scheme of the Government of India (On admission)
8.	125/TD/2022	SPT		Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020
9.	100/MP/2022	WRSSXXI(A)		Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest over the Petitioner's Assets in favour of Respondent No. 6 (as the Security Trustee acting for the benefit of the Lenders) in respect of the Petitioner's Transmission Project.
10.	76/MP/2019	RRVNL		Petition under Section 79 (1) (f) of the Electricity Act, 2003 for recovery of dues from the Respondent (Punjab State Power Corporation Limited).
11.	140/MP/2019	TRNEPL		Petition under section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013
12.	144/MP/2019	AWPL		Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter State Transmission and related matters) Regulations, 2009 for time extension of infusion of equity as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System.
13.	258/MP/2019	JPL		Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 17 of the PPA dated 20.1.2009 for adjudication of dispute with respect to non-payment of amount towards the level of lifting penalty paid to coal suppliers by Jhajar Power Limited in terms of Article 1.2.8 of Schedule 7 of the PPA for the Contract Year 2016-17.
14.	279/MP/2019	PGCIL		Petition under Regulation 55, "Power to remove difficulties" and Regulation 54, "Power to Relax" of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, on account of additional cost incurred owing to revision of scale of pay for executives and non-executives from 1.1.2017 to 31.3.2019 consequent to implementation of pay revision and revision of gratuity amount with effect from 1.1.2017, as detailed in the Petition.

Sd/-
(T.D. Pant)
Joint Chief (Legal)
25.5.2022